

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4607

ANSWERED ON:21.02.2014

ABUSE OF LAWS

Azad Shri Kirti (Jha);Meghwal Shri Arjun Ram ;Shankar Alias Kushal Tiwari Shri Bhisma;Sule Supriya

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the cases /complaints under Anti Dowry Act and Domestic Violence Act have increased during each of the last three years and the current year and if so, the details thereof, State/UT wise;
- (b) whether the Government has noticed that the misuse of the said Acts have increased during the said period and if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes amendments to the said Acts to protect the innocent alleged abusers and punish the people filling frivolous cases/complaints;
- (d) if so, the details thereof along with the time by which such amendments are likely to be made and if not, the reasons therefor; and
- (e) the other corrective steps taken/being taken by the Government in this direction?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): As per the National Crime Records Bureau (NCRB) data, which is available till the year 2012, a total number of 5182, 6619 and 9038 cases have been registered under Dowry Prohibition Act and a total number of 14189, 14520 and 16309 cases have been registered under the Protection of Women Against Domestic Violence Act, 2005 in the year 2010, 2011 and 2012 respectively. The number of cases register under Dowry Prohibition Act and Protection of Women Against Domestic Violence Act, 2005 shows increasing trends. The State/UT wise details of the numbers of cases registered under Dowry Prohibition Act and Domestic Violence Act-2005 during 2010 to 2012 are annexed.

(b) to (d): Ministry is not aware of any such increase. Adequate safeguards are available under existing laws to deal with misuse of legal provisions, if any.

(e): The Ministry regularly reviews the implementation of various legislations and if required, necessary amendments are carried out for effective implementation.